

in compiling the information asked for may not also be commensurate with the utility of such statistics.

Moreover, it will not be in the interest of the Corporation to make public details of their investments as it will be prejudicial to further investments and may also affect the stock market in a manner which should be avoided.

दिल्ली में तम्बुओं में चलने वाले स्कूल

३०३. श्री नवाबसिंह चौहान :
क्या शिक्षा मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि दिल्ली में बहुत से स्कूल तम्बुओं में चलते हैं और यदि हां, तो ऐसे स्कूलों की संख्या क्या है ; और

(ख) क्या दीर्घ अवकाश को गर्मी में न करके वर्षा काल में करने के सम्बन्ध में सरकार के पास कोई सुझाव आये हैं और यदि हां, तो उन पर क्या निर्णय किया गया है ?

SCHOOLS FUNCTIONING IN TENTS IN DELHI

303. SHRI NAWAB SINGH CHAUHAN: Will the Minister of EDUCATION be pleased to state:

(a) whether it is a fact that many schools in Delhi are run in tents and if so, what is the number of such schools; and

(b) whether Government have received suggestions for allowing a long vacation in the rainy season instead of in the summer season and if so, what decision has been taken thereon?

शिक्षा मंत्री (डा० के० एल० श्रीमाली):

(क) जी, हां। ऐसे स्कूलों की संख्या २३२ है।

(ख) ऐसा कोई सुझाव सरकार के पास नहीं आया और न ही ऐसा कोई प्रश्न सरकार के विचाराधीन है।

t[THE MINISTER OF EDUCATION (DR. K. L. SHKIMALI): (a) Yes, Sir. There are 232 such schools.

(b) No such suggestions have been received by the Government nor are they considering any such question.]

12 NOON

PAPERS LAID ON THE TABLE

EIGHTH ANNUAL REPORT (1960-61) OF HINDUSTAN MACHINE TOOLS LTD., BANGALORE AND RELATED PAPERS

THE DEPUTY MINISTER OF DEFENCE (SARDAR S. S. MAJITHIA): Sir, on behalf of Shri Manubhai Shah, I beg to lay on the Table, under subsection (1) of section 619-A of the Companies Act, 1956, a copy each of the following papers:—

(i) Eighth Annual Report of the Hindustan Machine Tools Limited, Bangalore, together with the accounts of the Company for the year 1960-61, and the Auditors' Report on the accounts.

(ii) Review by Government of the working of the Company for the year 1960-61.

[Placed in Library. See No. LT-3175/61 for (i) and (ii)].

BALANCE SHEET AND PROFIT AND LOSS ACCOUNT OF THE REHABILITATION FINANCE ADMINISTRATION, NEW DELHI, FOR 1959 AND RELATED PAPERS

THE DEPUTY MINISTER OF FINANCE (SHRI B. R. BHAGAT): Sir, I beg to lay on the Table, under sub-

section (4) of section 16 of the Rehabilitation Finance Administration Act, 1948, a copy of the Balance Sheet and Profit and Loss Account of the Rehabilitation Finance Administration, New Delhi, for the year ended the 31st December, 1959, together with the Audit Report and the comments of the Comptroller and Auditor-General of India thereon. [Placed in Library. *See* No. LT-3165/61.]

**AMENDMENTS IN THE CUSTOMS AND
CENTRAL EXCISE DUTIES EXPORT DRAW-
BACK (GENERAL) RULES, 1960**

SHRI B. R. BHAGAT: I also beg to lay on the Table, under sub-section (4) of section 43B of the Sea Customs Act, 1878, and section 38 of the Central Excises and Salt Act, 1944, a copy each of the following Notifications of the Ministry of Finance (Department of Revenue) publishing further amendments in the Customs and Central Excise Duties Export Drawback (General) Rules, 1960: —

(i) Notification G.S.R. No. 1023,
dated the 12th August, 1961.

(ii) Notification G.S.R. No. 1024,
dated the 12th August, 1961.

(hi) Notification G.S.R. No. 1025,
dated the 12th August, 1961.

[Placed in Library. *See* No. LT-3164/61 for
(i) to (hi)].

(iv) Notification G.S.R. No. 1038,
dated the 19th August, 1961.

(v) Notification G.S.R. No. 1039,
dated the 19th August, 1961.

[Placed in Library, *See* No. LT-
3174/61 for (iv) and (v).]

**NOTIFICATION UNDER THE SEA CUSTOMS
ACT, 1878**

SHRI B. R. BHAGAT: I also beg to lay on the Table, under sub-section (4) of section 43B of the Sea Customs Act, 1878, a copy of the Ministry of Finance (Department of Revenue) Notification G.S.R. No. 1037, dated the 19th August, 1961, publishing an amendment in Government Notification

G.S.R. No. 575, dated the 28th May, 1960.
[Placed in Library. *See* No. LT-3173/61.]

**THE RESERVE AND AUXILIARY AIR
FORCES ACT (AMENDMENT) RULES, 1961**

SARDAR S. S. MAJITHIA: Sir, I beg to lay on the Table, under subsection (4) of section 34 of the Reserve and Auxiliary Air Forces Act, 1952, a copy of the Ministry of Defence Notification S.R.O. No. 178, dated the 5th June, 1961, publishing the Reserve and Auxiliary Air Forces Act (Amendment) Rules, 1961. [Placed in Library. *See* No. LT-3172/61.]

**NOTIFICATIONS UNDER THE FOREIGN
EXCHANGE REGULATION ACT, 1947**

THE DEPUTY MINISTER OF FINANCE (SHRIMATI TARKESHWART SINHA) : Sir, I beg to lay on the Table, under sub-section (3) of section 27 of the Foreign Exchange Regulation Act, 1947, a copy each of the following Notifications: —

(i) Notification G.S.R. No. 89T,
dated the 6th July, 1961, publishing the Foreign Exchange Regulation (Amendment) Rules, 1961, issued by the Ministry of Finance (Department of Economic Affairs).

(ii) Notification G.S.R. No. 972, dated the 12th July, 1961, publishing certain amendments in the Schedule to the Reserve Bank of India Notification No. F.E.R.A. 34/47-R.B., dated the 14th August, 1947, issued by the Reserve Bank of India.

[Placed in Library. *See* No. LT-3110/61 for
(i) and (ii).]